

The Goa Provision of Water Supply (Amendment) Bill, 2022

(Bill No. 7 of 2022)

A

BILL

to amend the Goa Provision of Water Supply Act, 2003 (Goa Act 28 of 2003).

5 BE it enacted by the Legislative Assembly of Goa in the Seventy-third Year of the Republic of India as follows:-

1. Short title and commencement.— (1) This Act may be called the Goa Provision of Water
10 Supply (Amendment) Act, 2022.

(2) It shall come into force at once.

2. Amendment of section 6.— In the Goa Provision of Water Supply Act, 2003 (Goa Act 28 of 2003), for section 6, the following section shall
15 be substituted, namely :-

“6. Offences and Penalties.— Whoever contravenes any provision of this Act or of any rules or orders made thereunder, shall, on conviction by a Judicial Magistrate be sentenced
20 to pay a fine of, rupees ten thousand, if the conviction is relating to the user of piped water for domestic purpose, and rupees fifty thousand, if the conviction is relating to the user of piped water for commercial or industrial purpose. “ .

STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend Section 6 : Offences and Penalties of the Goa Provision of Water Supply Act 2003 (Goa Act 28 of 2003 (hereinafter referred to as the "said Act"), so as to decriminalize in terms of criminal punishment to fines as per proposed amendment.

The Bill seeks to achieve the above object.

Financial Memorandum

No financial implications are involved in this bill.

**Memorandum Regarding Delegated
Legislation**

No delegated legislation is envisaged in this Bill.

Porvorim-Goa, NILESH CABRAL
Dated :-13/07/2022 Hon. Minister for Public
Works

Assembly Hall NAMRATA ULMAN
Porvorim-Goa Secretary to the Legislative
Dated :-13/07/2022 Assembly of Goa

ANNEXURE

**Extract of section 6 of the Goa Provision of Water
Supply Act, 2003**

6. Offences and Penalties. - Whoever contravenes any provision of this Act or of any rules or orders made thereunder, shall, on conviction by a Judicial Magistrate, be either sentenced to simple imprisonment which may extend to a term of three months or to pay a fine of rupees five thousand, if the conviction is relating to the user of piped water for domestic purpose, and to a sentence which may extend to a term of six months of simple imprisonment or to a fine of rupees ten thousand, if the conviction be in connection with the user of piped water for commercial or industrial purpose.

Porvorim-Goa, NILESH CABRAL
Dated :-13/07/2022 Hon. Minister for Public
Works

Assembly Hall NAMRATA ULMAN
Porvorim-Goa Secretary to the Legislative
Dated :-13/07/2022 Assembly of Goa



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Provision of Water
Supply (Amendment) Bill, 2022**

(Bill No. 7 of 2022)

(To be introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2022**

